

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 842 OF 2017 IN
APPEAL NO. 329 OF 2017

Dated: 29th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Radiant Solar Energies Pvt. Ltd.

... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Aadil Singh Boparai for R-2

Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R-3

ORDER

The learned counsel, Mr. Aadil Singh, appearing for the Respondent No.2, prays for one week's time to comply with the order dated 14.11.2017 on account of his not keeping well.

The submissions made by the learned counsel appearing for the Respondent No.2, at supra, place on record.

One week's time is granted to the learned counsel appearing for the Respondent No.2 to comply with the order dated 14.11.2017, as requested.

Relist this matter on **06.12.2017**, as agreed by learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pr/vt